

**INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "A": NEW DELHI
(Through Video Conferencing)**

**BEFORE
SHRI G.S. PANNU, VICE PRESIDENT
AND
SHRI K NARASIMHA CHARY, JUDICIAL MEMBER**

ITA No. 1646 /Del/2011
Asstt. Years 2004-05

Hitachi Ltd. Unit 304-306, 3 rd Floor, ABW Elegance Tower, Jasola District Centre New Delhi 110 025 PAN AAACH2953A	Vs.	ACIT, Circle-1 (2), International Taxation New Delhi.
(Appellant)		(Respondent)

ITA Nos. 1647,1648/Del/2011
Asstt. Years 2005-06, 2006-07

Hitachi Ltd. Unit 304-306, 3 rd Floor, ABW Elegance Tower, Jasola District Centre New Delhi 110 025 PAN AAACH2953A	Vs.	ADIT, Circle-1 (2), International Taxation New Delhi.
(Appellant)		(Respondent)

Assessee by:	Shri Tarandeep Singh, Advocate Shri Pulkit Verma, Advocate
Department by :	Shri M Baranwal , Sr. DR
Date of Hearing	12.03.2021
Date of pronouncement	12.03.2021

ORDER

PER G.S. PANNU, VP

The above three appeals filed by the assessee are directed against the separate orders 15.12.2010 passed by the Ld. CIT(A) XXIX, New Delhi relating to assessment years 2004-05, 2005-06 and 2006-07 respectively. These were heard together and are being disposed of by way of this common order.

2. The Ld. Counsel for the assessee, at the time of hearing stated that the assessee has opted to settle the dispute relating to tax arrears for the impugned assessment year under the Vivad Se Vishwas Scheme, 2020.

2. The Ld. Counsel for the assessee, vide application dated 26.2.2021 has requested for withdrawal of the appeals filed by him on the ground that he has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020 and certificate to this effect in Form No. 3 has already been obtained.

3. Learned Sr. DR has no objection for withdrawal of the appeals.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals and the appeals are dismissed as withdrawn.

5. In the result, the appeals of the assessee are dismissed.

**Order pronounced in the open court at time of hearing
itself i.e. on 12th March, 2021.**

sd/-
(K NARASIMHA CHARY)
JUDICIAL MEMBER

sd/-
(G.S. PANNUI)
VICE PRESIDENT

Dated: 12 /03/2021

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi